

**Notifications of the Ministry of Corporate Affairs**

SHRI V. MURALEEDHARAN: Sir, on behalf of Rao Inderjit Singh, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (1) G.S.R. 692 (E) dated the 10<sup>th</sup> September, 2015, publishing the Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Rules, 2015, along with Delay Statement.
- (2) G.S.R. 158 (E), dated the 8<sup>th</sup> March, 2021, publishing the Companies (Incorporation) Third Amendment Rules, 2021, along with Delay Statement.
- (3) G.S.R. 159 (E), dated the 8<sup>th</sup> March, 2021, publishing the Companies (Management and Administration) Amendment Rules, 2021, along with Delay Statement.
- (4) G.S.R. 205 (E), dated the 24<sup>th</sup> March, 2021, publishing the Companies (Accounts) Fifth Amendment Rules, 2021, along with Delay Statement.
- (5) G.S.R. 206 (E), dated the 24<sup>th</sup> March, 2021, publishing the Companies (Audit and Auditors) Amendment Rules, 2021, along with Delay Statement.
- (6) G.S.R. 247 (E), dated the 1<sup>st</sup> April, 2021, publishing the Companies (Accounts) Second Amendment Rules, 2021, along with Delay Statement.
- (7) G.S.R. 248 (E), dated the 1<sup>st</sup> April, 2021, publishing the Companies (Audit and Auditors) Second Amendment Rules, 2021, along with Delay Statement.
- (8) G.S.R. 392 (E), dated the 7<sup>th</sup> June, 2021, publishing the Companies (Incorporation) Fourth Amendment Rules, 2021.
- (9) G.S.R. 409 (E), dated the 15<sup>th</sup> June, 2021, publishing the Companies (Meetings of Board and its Powers) Amendment Rules, 2021.
- (10) G.S.R. 418 (E), dated the 18<sup>th</sup> June, 2021, publishing the Companies (Creation and Maintenance of databank of Independent Directors) Amendment Rules, 2021.
- (11) G.S.R. 419 (E), dated the 18<sup>th</sup> June, 2021, publishing the Companies (Indian Accounting Standards) Amendment Rules, 2021.
- (12) G.S.R. 432 (E), dated the 23<sup>rd</sup> June, 2021, publishing the Companies

(Accounting Standards) Rules, 2021.

- (13) G.S.R. 503 (E), dated the 22<sup>nd</sup> July, 2021, publishing the Companies (Incorporation) Fifth Amendment Rules, 2021.

[Placed in Library. For (1) to (13) See No. LT- 4611/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (1) No. IBBI/2021-22/GN/REG075 dated the 14<sup>th</sup> July, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2021.

- (2) No. IBBI/2021-22/GN/REG076 dated the 22<sup>nd</sup> July, 2021, publishing the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Third Amendment) Regulations, 2021.

- (3) No. IBBI/2021-22/GN/REG077 dated the 22<sup>nd</sup> July, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2021.

[Placed in Library. For (1) to (3) See No. LT- 4613/17/21]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 467 of the Companies Act, 2013:-

- (1) G.S.R. 1256 (E), dated the 18<sup>th</sup> March, 2021, amending PART II, of Schedule V to the Companies Act, 2013 to insert/substitute certain entries as mentioned therein.

- (2) G.S.R. 207 (E), dated the 24<sup>th</sup> March, 2021, amending Schedule III to the said Act with effect from 1<sup>st</sup> day of April, 2021 to insert/substitute/omit certain entries as mentioned therein.

[Placed in Library. For (1) and (2) See No. LT-4612/17/21]

### **Notification of the Ministry of Science and Technology**

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Jitendra Singh, I lay on the Table, under Section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and